

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.257  
ANSWERED ON 03.02.2022**

**NEW PROJECTS OF NHPC**

**257. SHRI SUSHIL KUMAR SINGH:**

**Will the Minister of POWER  
be pleased to state:**

- (a) the steps being taken by the Ministry to empower NHPC;**
- (b) the list of new projects being undertaken by NHPC;**
- (c) whether there has been a delay in giving final vigilance clearance to any incumbent board member of NHPC;**
- (d) If so, the details thereof and the reasons leading to delay in granting of this vigilance clearance; and**
- (e) if the vigilance clearance has not been granted yet, should the incumbent official be allowed to continue?**

**A N S W E R**

**THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY**

**(SHRI R.K. SINGH)**

**(a) : Ministry of Power (MoP) has taken many measures and initiatives to strengthen and empower hydro power sector, the work area of NHPC Ltd. With the approval of the Cabinet, MoP notified following measures to promote Hydro Power Sector on 8<sup>th</sup> March, 2019:-**

- a. Declaring Large Hydro Projects (>25 MW) as Renewable Energy source**
- b. Hydro Purchase Obligations as a separate entity within Non-Solar Renewable Purchase Obligations**
- c. Tariff rationalization measures for bringing down hydropower tariff**
- d. Budgetary Support for Flood Moderation/Storage Hydro Electric Projects**
- e. Budgetary Support to Cost of Enabling Infrastructure i.e. roads/bridges**

**Hydro Purchase Obligation (HPO) trajectory, for the period 2021-22 to 2029-30 has been notified by MoP on 29.01.2021.**

**These measures would be particularly beneficial for development of hydro projects which are often located in remote and far-flung areas and require development of extensive associated infrastructure such as roads, bridges etc. for transportation of heavy, large sized equipment & machinery to the project site.**

**Besides the above, continuous efforts are made to expedite the pending approvals/clearances for various hydroelectric projects of NHPC. Discussion at regular intervals are held with the concerned Ministries/Departments/State Governments to address their concerns.**

**In order to resolve disputes in Hydropower Project contracts, MoP has empanelled Independent Engineers which will help Hydro CPSUs including NHPC Ltd. in sorting out the issues effectively, thus reducing time and cost over runs in the Project. Further, MoP has also issued framework for Conciliation Committee of Independent Experts for CPSEs and Statutory Bodies of Ministry of Power to resolve disputes.**

**(b) : Presently, NHPC Ltd. has 24 Power Stations with an aggregate installed capacity of 7071.20 MW under operation, and 09 Projects, with an aggregate installed capacity of 5999 MW are under construction (including Joint ventures) as per details furnished at Annexure-A.**

**Regarding new Projects being undertaken by NHPC, 08 Projects with an aggregate installed capacity of 7342 MW (including JV projects) are under clearance stage and 3 Hydroelectric Projects with an aggregate installed capacity of 1130 MW are under Survey and Investigation stages. List of these Projects are furnished at Annexure-B.**

**(c) & (d) : Vigilance clearance in respect of present CMD, NHPC Ltd. is awaited from Central Vigilance Commission (CVC) for the purpose of his confirmation.**

**(e) : The relevant clauses of the extant guidelines issued by PESB on Confirmation of Board level appointees (Annexure-C) are as under-**

**i. A CMD/Functional Director would be deemed to be confirmed unless the Ministry/Department sends a proposal to the PESB, to the contrary, within 30 days after the expiry of one year.**

**ii. Within this stipulated period of one year and thirty days, the officer would be deemed to have been confirmed and the Ministry shall issue necessary order for confirmation, if the Ministry fails to send a proposal to the contrary, to the PESB.**

**However, as per PESB OM No. 13/07/2010-PRESS dated 02.12.2011 (Annexure-D), Vigilance Clearance is required from CVC before processing the case for confirmation of the Board level appointees.**

**The Present incumbent was appointed as CMD, NHPC Ltd. vide Ministry of Power Order dated 24<sup>th</sup> Feb, 2020 after obtaining necessary vigilance clearance from the Central Vigilance Commission.**

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**ANNEXURE REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION  
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**NHPC Power Stations under operation**

S. No.	Power Station	Installed Capacity (MW)
<b>HYDRO</b>		
<b>Himachal Pradesh</b>		
1	Baira Siul	180
2	Chamera-I	540
3	Chamera-II	300
4	Chamera-III	231
5	Parbati-III	520
<b>Total</b>		<b>1771</b>
<b>UT of Jammu &amp; Kashmir</b>		
6	Salal	690
7	Uri-I	480
8	Dulhasti	390
9	Sewa-II	120
10	Uri-II	240
11	Kishanganga	330
<b>Total</b>		<b>2250</b>
<b>UT of Ladakh</b>		
12	Chutak	44
13	Nimmo Bazgo	45
<b>Total</b>		<b>89</b>
<b>Manipur</b>		
14	Loktak	105
<b>Uttarakhand</b>		
15	Tanakpur	94.2
16	Dhauliganga-I	280
<b>Total</b>		<b>374.2</b>
<b>Sikkim</b>		
17	Rangit	60
18	Teesta-V	510
<b>Total</b>		<b>570</b>
<b>West Bengal</b>		
19	Teesta Low Dam -III	132
20	Teesta Low Dam -IV	160
<b>Total</b>		<b>292</b>
<b>Madhya Pradesh</b>		
21	Indira Sagar (NHDC-JV of NHPC)	1000
22	Omkareshwar (NHDC-JV of NHPC)	520
<b>Total</b>		<b>1520</b>
<b>Hydropower</b>		<b>6971.2</b>
<b>RENEWABLE ENERGY</b>		
1	Tamilnadu Solar Power	50
2	Jaisalmer Wind Power	50
<b>Grand Total (24 POWER STATIONS )</b>		<b>7071.2</b>

### **NHPC Projects under Construction**

S No.	Project	Installed Capacity (MW)
<b>NHPC - Own</b>		
<b>Hydro</b>		
<b>Himachal Pradesh</b>		
1	PARBATI-II	800
<b>Arunachal Pradesh/ Assam</b>		
1	SUBANSIRI LOWER	2000
<b>Odisha</b>		
1	Ground Mounted Solar Project, Odisha	40
<b>JVs/Subsidiaries</b>		
<b>Hydro</b>		
<b>UT of Jammu &amp; Kashmir</b>		
1	Pakal Dul (UT of J&K) (CVPPL-JV of NHPC)	1000
2	Kiru (UT of J&K) (CVPPL-JV of NHPC)	624
3	Ratle (UT of J&K) (CVPPL-JV of NHPC)	850
	<b>Total</b>	<b>2474</b>
<b>Sikkim</b>		
1	Teesta-VI (Sikkim) (LTHPL-Subsidiary of NHPC)	500
2	Rangit-IV (JPCL-Subsidiary of NHPC)	120
	<b>Total</b>	<b>620</b>
<b>Uttar Pradesh</b>		
1	Kalpi Solar (UP) (BSUL- Subsidiary of NHPC)	65
<b>Grand Total</b>		<b>5999</b>

**Parbati-II:Unit-I & Unit-II have been re-synchronized with the Grid at Part Load on 05.07.2019 & 06.07.2019. Unit-III & Unit-IV have been test synchronized with the Northern Grid on 28.09.2019.**

**\$ 40 MW Ground Mounted Solar Project, Odisha: Project works have been awarded on 24.05.2021.**

**# Ratle:Supplementary MoU signed on 03.01.2021. Cabinet has accorded approval for implementation of this project on 11.02.2021. JVC has been incorporated on 01.06.2021.**

**## Rangit-IV:MoP vide letter dated 30.03.2021 has conveyed the approval of Govt. of India for investment approval for acquisition M/s Jal Power Corporation Ltd (JPCL) and construction of balance works Rangit-IV H E Project in Sikkim by NHPC Ltd. at an estimated cost of Rs.938.29 Crs at Oct'2019 Price Level.**

**### Kalpi Solar (UP):Project works have been awarded on 17.03.2021.**

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**ANNEXURE-B****ANNEXURE REFERRED TO IN REPLY TO PART (b) OF UNSTARRED QUESTION NO. 257 ANSWERED IN THE LOK SABHA ON 03.02.2022**

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**NHPC Projects Awaiting Clearances**

Sl. No.	Project	State	Installed Capacity (MW)
<b>A- Hydro</b>			
<b>Stand-alone NHPC</b>			
1	Teesta-IV	Sikkim	520
2	Dibang	Ar. Pradesh	2880
3	Sawalkot*	UT of J&K	1856
4	Dugar	Himachal Pradesh	500
	<b>Sub Total</b>		<b>5756</b>
<b>Projects in Joint Venture</b>			
<b>Hydro (In India)</b>			
5	Kwar	UT of J&K	540
6	Kirthai-II*	UT of J&K	930
7	Loktak D/S	Manipur	66
	<b>Sub Total (JV)</b>		<b>1536</b>
	<b>Total Hydro (A)</b>		<b>7292</b>
<b>B- Solar (NHPC)</b>			
8	Floating Solar Project	West Kallada, Kerala	50
	<b>Total Solar (B)</b>		<b>50</b>
<b>Grand Total</b>			<b>7342</b>

\*A Memorandum of Understanding between the Jammu & Kashmir State Power Development Corporation Limited (JKSPDCL), and NHPC Ltd., signed on 03.01.2021 for execution of Kirthai-II, Sawalkot, Uri-I (Stage-II), Dul Hasti (Stage-II) Hydropower Projects in Jammu and Kashmir.

**NHPC - Projects under Survey and Investigations**

Sl. No.	Project	State	Installed Capacity (MW)
<b>HYDRO</b>			
1	Garba Tawaghat	Uttarakhand	630
2	Uri-I Stage-II#	UT of J&K	240
3	Dul Hasti Stage-II#	UT of J&K	260
	<b>Total</b>		<b>1130</b>

# A Memorandum of Understanding between the Jammu & Kashmir State Power Development Corporation Limited (JKSPDCL) and NHPC Ltd., signed on 03.01.2021 for execution of Kirthai-II, Sawalkot, Uri-I (Stage-II), Dul Hasti (Stage-II), Hydropower Projects in Jammu and Kashmir.

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**ANNEXURE REFERRED TO IN REPLY TO PART (e) OF UNSTARRED QUESTION NO. 257 ANSWERED IN THE LOK SABHA ON 03.02.2022**

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**Chapter 3**

**Confirmation Procedure**

*{Auth: (i) DoPT's OM No.28(30)EO/2010(ACC) dated 31.03.2011;*

*(ii) PESB's OM No.5/6/2010-PESB dated 28.06.2011}*

1. **Cases of Board level functionary for confirmation/ non-confirmation are considered to enable him to continue for the balance period of his tenure or otherwise.**
2. **The PESB has circulated formats for Special Performance Report (SPR) and guidelines. The assessment in the SPR is required to be recorded by the Secretary of the administrative Ministry in respect of the Chief Executive and by the Chief Executive duly countersigned by the Secretary of the administrative Department in respect of the Functional Directors**
3. **The minimum acceptable score in the SPR is 37.5 out of 50 with no single attribute having a score less than 3.**
4. **The Ministries are required to send proposals to PESB only in cases of non-confirmation on performance grounds where the score on SPR is less than 37.5.**
5. **A CMD/MD/Functional Director would be deemed to be confirmed unless the Ministry/Department sends a proposal to the PESB, to the contrary, within 30 days after the expiry of one year.**
6. **Within this stipulated period of one year and thirty days, the officer would be deemed to have been confirmed and the Ministry shall issue necessary order for confirmation, if the Ministry fails to send a proposal to the contrary, to the PESB.**
7. **Executives who score less than 37.5 marks on the SPR are called for a joint appraisal meeting with the Board in the presence of the Secretary of the Administrative Ministry to consider confirmation or otherwise of the functionary.**
8. **The PESB shall hold a Joint Appraisal on receipt of the proposal, within one month, after which the proposal shall be sent to the Ministry of placing before the ACC for orders.**
9. **If the Ministry/Departments is not inclined to confirm the appointee for reasons other than performance such as vigilance issues etc., such proposal shall be submitted to the ACC directly at least 30 days in advance of the expiry of the scheduled tenure of the incumbent.**
10. **In case the recommendation of non-confirmation is approved by the Competent Authority, the executive vacates the post.**

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**ANNEXURE-D**

**ANNEXURE REFERRED TO IN REPLY TO PART (e) OF UNSTARRED QUESTION  
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F.No. 13/07/2010-PESB  
Government of India  
Department of Personnel & Training  
Public Enterprises Selection Board

Block No: 14, CGO Complex, Lodhi Road  
New Delhi, 2 December 2011

*Dir (Adm., Ho, S.C.S.T)*  
Subject:- Clarification on confirmation of service tenure of Board  
level Officers - requirement of Vigilance Clearance.

PESB is receiving communications from various Ministries regarding requirement of Vigilance Clearance at the time of confirmation of Board level appointees after completion of their service. With the issue of new instructions of ACC dated: 31.03.2011, PESB dated: 13.05.2011 where by If the Ministry/Department is not inclined to confirm the appointee for reasons other than performance such as vigilance issues etc., then such proposal shall be submitted to the ACC directly at least 30 days in advance of the expiry of the scheduled tenure of the incumbent.

In view of above it is clarified that Vigilance Clearance is required from CVC before processing the case of confirmation of the Board level, so that to process the case for confirmation or otherwise.

*Dir*  
(Vedantam Giri)  
Director, PESB  
Tel: 24362936

*Dir (V&S)*

*vs sig.*  
*Pl. circulate, if not done already.*  
*Encls*  
*8/11/11*

All Ministries

Copy to: Secretary, CVC/Secretary, DPE.

Ministry of Power,  
Secretary,  
Shramikshakti Bhawan,  
New Delhi.

*for meeting a/c -*  
*for 8/12*  
*in AMC*